

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : ADDITIONAL BENCH
AT HYDERABAD.

O.A.No. 1111 of 1993.

Between:

Ch.B.Kameswara Rao,
S/o Purushotham, Age: 29 years,
R/o. Rajahmundry,
East Godavari District.

... APPLICANT

A n d

- 1) The District Employment Officer,
Employment Exchange, Kakinada,
East Godavari District.
- 2) The Director,
Central Tobacco Research Institute,
Rajahmundry, East Godavari District.
(Proforma Party only)

... RESPONDENTS

AFFIDAVIT OF THE APPLICANT

I, Ch.B.Kameswara Rao, S/o Purushotham, Age: 29 years,
R/o Rajahmundry, East Godavari District, do hereby sincerely
and solemnly affirm and state as follows:-

1. I am the applicant herein and I was well acquainted with the facts of the case.
2. I submit that the above O.A. came up for hearing before a Bench consisting of Hon'ble Sri Justice V.Neeladri Rao, Vice-Chairman and Hon'ble Sri P.T.Thiruvengadam, Member(Admn.) on 9-9-1993.
3. I submit that I have contacted over Phone and ascertained that in Cetral Tobacco Research Institute, there is so far no reservations made in favour of Backward Classes. The posts are only reserved in favour of Scheduled Castes and Scheduled Tribes. Therefore the rest of the vacancies have all been

1st page:-

Corrections:

Rao
CH. B. KAMESWARA RAO
Deponent.

17

: 2 :

treated as open ~~exams~~ category vacancies. I further understand that the process of selection having already been put into motion, no further modification at this stage, particularly seeking to revise the notification for reservation does not arise. Hence I am filling this affidavit which may kindly be considered.

Rao
Deponent. (CH. B. KAMESWARA Rao)

Sworn and signed before me
on this 10th day of September, 1993
in my presence at Hyderabad.

BEFORE ME

Hubby
ADVOCATE: HYDERABAD.

(G. VENKAT NARAYAN)

2nd & last page:-

Corrections.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1111/93

Date of Order: 13-9-93.

Between:

Ch.B.Kameshwara Rao.

.. Applicant

and

1. The District Employment Officer,
Employment Exchange, Kakinada,
East Godavari Dist.
2. The Director, Central Tobacco
Research Institute, Rajahmundry,
E.G. Dist.

.. Respondents.

For the Applicant: Mr.N.Rammohan Rao, Advocate

For the Respondents: Mr.D.Panduranga Reddy, Spl.Counsel for A.P Govt.
for R-1.

Mr.N.V.Raghava Reddy, Addl.CGSC, for R-2.

CORAM:

THE HON'BLE MR.JUSTICE v.NEELADRI RAO : VICE CHAIRMAN

AND

THE HON'BLE MR.P.T.TIRUVENGADAM : MEMBER(ADMN)

The Tribunal made the following Order:-

O.A. admitted. We feel that in view of the pleadings in the O.A. it is just to give interim direction to R-2 to interview the applicant alongwith the candidates sponsored by the Employment Exchange (R-1). But if the applicant is selected no order of appointment shall be issued to him until further orders.

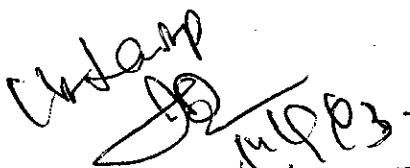
Post on 31-1-1994.


Deputy Registrar (J)

To

1. The District Employment Officer, Employment Exchange
Kakinada, East Godavari Dist.
2. The Director, Central Tobacco Research Institute,
Rajahmundry, East Godavari Dist.
3. One copy to Mr.N.Rammohan Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
5. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.Govt.CAT.Hyd.
6. One spare copy.

pvm.


A.P.T.B.
11/9/93

Note/s
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 13- 9 -1993

ORDER/JUDGMENT

M.A/R.A/C.A.N.

in

O.A.No. 1111/93

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed

Post 23/1/94

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

pvm

